

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.750 of 1993

DATE OF JUDGMENT: 9th July, 1993

BETWEEN:

1. Mr. A.A.Valli
2. Mr. V.Satyanarayana Murthy
3. Mr. VDV Prasad
4. Mr. Ch.Satyananada Rao
5. Mr. T.Satyanarayana

Applicants ..

AND

1. The Superintendent of Post Offices,
Kakinada Division,
Kakinada (East Godavari District).
2. The Director General,
Department of Posts,
New Delhi-1.

Respondents ..

APPEARANCE:

COUNSEL FOR THE APPLICANTS: Mr. Krishna Devan, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.V.Raghava Reddy, Addl.CGSC

CORAM:

Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman

Hon'ble Shri P.T.Thiruvengadam, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

Five applicants in this OA filed this application
praying for a declaration that they are entitled for the
reimbursement of mess charges paid by them and for payment

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of 1/4th Daily Allowance for the period of training in PTC, Mysore from 16.8.1988 to 5.11.1988.

2. When ~~the~~ similar matter had come up for consideration in OA 146/93, this Bench allowed that OA by the order dated 24.2.1993. For the reasons stated therein with which we respectfully agree, it is just and proper to pass the following order:-

The applicants are entitled for reimbursement of the mess charges paid by them during the period from 16.8.1988 to 5.11.1988 and they are also entitled to 1/4th of full daily allowance for the said period in accordance with the ~~.....~~ Orders under S.R. 164, which reads as under:-

"2. In all cases of Government sponsored training programmes .. Boarding and Lodging at the training institute are compulsory and are provided at fixed rates, a special allowance in lieu of daily allowance will be admissible to Government servants deputed to training courses. The special allowance, irrespective of the period of training course, will be calculated as follows:-
(i) Outstanding participants .. Actual expenditure on board and lodging plus $\frac{1}{4}$ of full D.A.
(ii) Local participants .. on board and lodging only."

3. It is needless to say that if any amount was paid to any or all of the applicants towards the mess charges and/or daily allowance, the same has to be deducted from the amount

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payable as per this order. Time for payment is three months from the date of receipt of this order. No costs. The OA is ordered accordingly.

(Dictated in the open Court).

P.T.Thiru
(P.T.THIRUVENGADAM)
Member(Admn.)

Neeladri
(V.NEELADRI RAO)
Vice Chairman

Dated: 9th July, 1993.

vsn

Deputy *8/3/93*

To

- 1. Kakinada Division, RaRinacAffices.....
- 2. The Director General, Dept.of Posts, New Delhi-1.
- 3. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
- 4. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
- 5. One copy to Library, CAT.Hyd.

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN
AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 9 - 7 - 1993

ORDER/JUDGMENT:

M.A. / P.L. / C.A. No.

in
O.A. No. 750/93

T.A. No.

Admitted and Interim directions issued

Allowed

Disposed of with directions

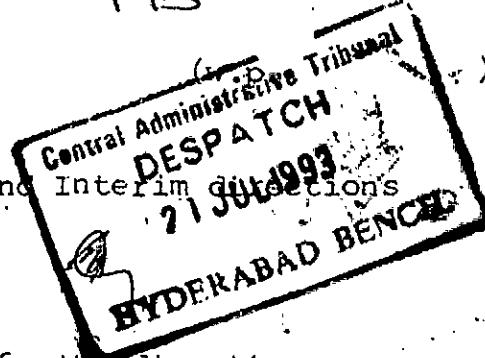
Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs.



pvm

13/7/93